

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 64/9/NCLT/AHM/2017

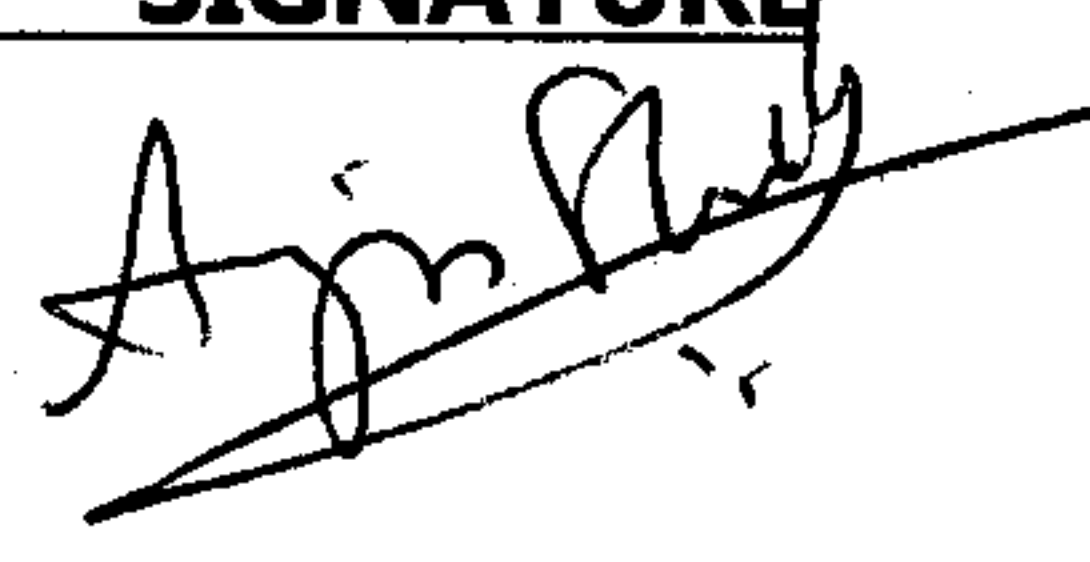
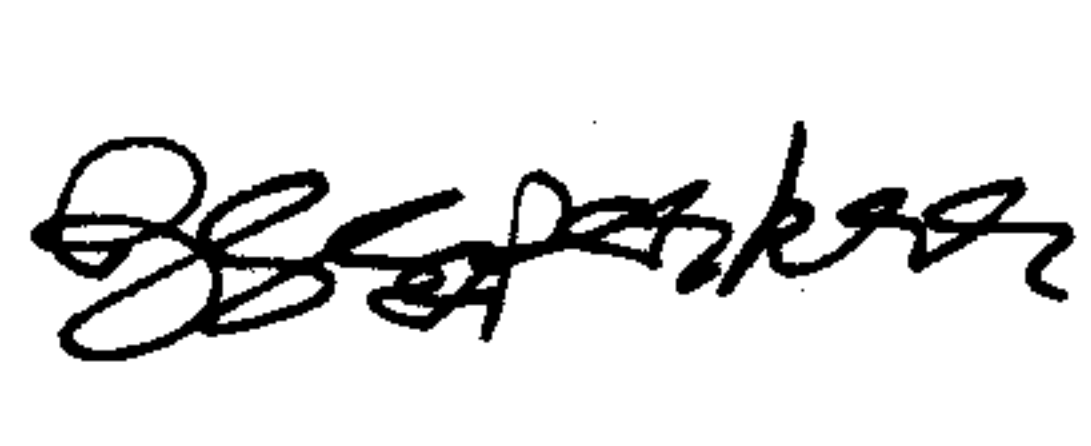
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017**

Name of the Company: Nishal Enterprise Pvt Ltd
V/s.
Sumangal Glass Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	A. R. Sheth	Adv. & Solicitor	Operational Creditor	
2.	B. S. Soparkar	Advocate	Company debtor	

ORDER

Learned Advocate Mr. Arjun Sheth present for Operational Creditor/ Applicant.
Learned Advocate Mr. Bandish Soparkar present for Respondent.


Learned Advocate Mr. Bandish Soparkar filed Vakalatnama for Respondent.

Applicant is directed to rectify and comply with section 9(3) (c).

Registry is directed to issue notice to applicant to rectify above said defect.

For objection of Respondent, if any, and for hearing before admission.

List the matter on 09.08.2017 for objection, if any, and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 2nd day of August, 2017.